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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **W.P.(C) 10944/2022**

VEER SINGH Petitioner

Through: Mr Satish Kumar Tripathi, Advocate

versus

THE CHAIRMAN NDMC & ORS. Respondents

Through: Mr Akshay Verma, ASC for R-

1/NDMC

Mr Raghvendra Upadhyay, Panel Counsel with Ms Purnima Jain, Mr Chandra Kishore Yadav and Vaibhav

Tripathi, Advocates for GNCTD

+ **W.P.(C)** 10993/2022

MEENA DEVI Petitioner

Through: Mr Satish Kumar Tripathi, Advocate

versus

THE CHAIRMAN NDMC & ORS. Respondents

Through: Mr Akshay Verma, ASC for R-

1/NDMC

+ **W.P.(C)** 11072/2022

NANAK CHAND Petitioner

Through: Mr Satish Kumar Tripathi, Advocate

versus

THE CHAIRMAN NDMC & ORS. Respondents

Through: Mr Vivek Narayan Sharma, ASC with

Mrs Mahima Bhardwaj and Mr Dinesh Sharma, Advocates for

NDMC

W.P.(C) 10944/2022 and conn. matters

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+ <u>W.P.(C) 12095/2022, CM APPL. 36146/2022</u>

SATYA NARAYAN YADAV Petitioner
Through: Mr Satish Kumar Tripathi, Advocate

versus

THE CHAIRMAN NDMC NEW DELHI MUNICIPAL COUNCIL & ORS. Respondents

Through: Mr Yoginder Handoo, ASC with Mr

Ashwin Kataria and Ms Medha,

Advocates for NDMC

CORAM: HON'BLE MR. JUSTICE VIBHU BAKHRU HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER 10 01 2024

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- 1. The petitioners have filed the present petitions aggrieved from being removed from the vending sites. According to the learned counsel appearing for respondents, the vending sites are located at Rajiv Chowk and Indira Chowk which has been declared as, no vending and no hawking zone.
- 2. It is contended that the respective sites mentioned by the petitioners fall within these, no vending and no hawking zone. They also rely on the order dated 11.10.2021 passed by a Coordinate Bench of this Court in W.P.(C) 11669/2021 captioned *New Delhi Traders Association v New Delhi Municipal Corporation & Ors*.
- 3. The attention of the Court is drawn to the operative part of the said order which reads as under:

"14. We, therefore, issue a stem warning to both - the officers of the NDMC as well as to the Delhi Police who have jurisdiction over the Connaught Place area, i.e. Rajiv Chowk and Indira Chowk, to ensure strict compliance of not only their scheme approved by the Supreme W.P.(C) 10944/2022 and conn. matters page 2 of 3





Court, but also the orders passed by the Supreme Court and by this Court. There should be zero tolerance shown by them, and all hawkers, vendors – except the original 80 odd vendors - as stated by Mr. Peechara, should be removed bag and baggage. The rule of law has to prevail, and we cannot allow the city to be taken over by illegal encroachers/vendors. Such failure on the part of the respondent authorities in discharging their duties very severely and adversely impacts the rights of the citizens of the city, including their right to life, which includes the right to a healthy and clean environment.

- 15. We direct the Chairman, NDMC as well as the Executive Engineers of the NDMC having jurisdiction over the Connaught Place area, as well as the DCP of the area concerned and the SHO of the local police station to remain present before us on the next date. Status reports should be filed by the NDMC and the Delhi Police about the steps taken by them-not only to remove the encroachments, but also to ensure that the illegal encroachers and vendors do not return and the area is kept clean on a continuous basis.
- 16. The respondent/NDMC should display permanent boards in the entire Rajiv Chowk and the Indira Chowk areas displaying the fact that the area is a no hawking and no vending zone."
- 4. Clearly if the sites mentioned by the petitioner falls within the, no vending and no hawking zone, the relief as sought by them cannot be granted. However, the learned counsel appearing for the petitioner submits that there is no order declaring the sites as, no vending and no hawking zone.
- 5. The learned counsel appearing for the respondents seeks time to produce the relevant documents to address the aforesaid objections.
- 6. List on 19.01.2024.

VIBHU BAKHRU, J

TARA VITASTA GANJU, J

JANUARY 10, 2024/g.joshi *W.P.(C) 10944/2022 and conn. matters*

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